#### Calcutta Metro Railway (Temporary Provision) General Rules 1986.

Papers Laid

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SHRI SITARAM KESRI: Sir, on behalf ' of Shrimati Mohsina Kidwai, I also beg to lay a copy (in English, and Hindi) of fas Ministry of Transport (Department of Railways) Notification G.S.R. No. 680 (E), dated the 25th April, 1986, publishing the Calcutta Metro Railway (Temporary Provision) General Rules, 1986, under subsection (3) of section 143 of the Indian Railways Act, 1890. [Placed in [Library. See. No. LT-3056|86J.

# **Notification of the Ministry of Textiles** regarding reservation of articles for exclusive production by Handlooms

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES KHURSHID ALAM KHAN): Sir, I beg to lay on the Table under sub-section (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985 a copy (in English and Hindi) of the Ministry of Textiles Notification S.O. No. 459(E), dated the 5th August, 1986 regarding reservation of 22 categories of articles specified in the Table annexed to the Notification for exclusive production by Handlooms. [Placed in Library. See No. LT—-3104186].

## Profit and Loss Account and Balance Sheet (1984-85) (on accrual basis) of the Telecommunication Branches of ! the Posts and Telegraphs Department

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY** AFFAIRS (SHRI SITA RAM KESRI): Sir, on behalf of Shri Ram Niwas Mirdha. I beg to lay on the Table a copy in(En-glish and Hindi) of the Profit and Loss account and balance Sheet of the Telecommunication Branch Of the Posts and Telegraphs Department for the year 1984-85 (on accrual basis). [Placed in] Library.&?e No. LT—3106|86]

### Report (1985-86) of the National Capital Region Planning Board and related paper

THE MINISTRY OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): Sir, I

beg to lay on the Table a copy each (in< English and Hindi) of the following papers:—

- (i) Annual Report of the National Capital Region Planning Board for the: year 1985-86, under section 26 of the National Capital Region Planning Board Act, 1985.
- (ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT->. 3107|86 for (<) and (ii)].

MR. CHAIRMAN; Next, Mr. K. K. Tewari. Not here. Then Mr. Biren Singh Engti...

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI: MARGARET ALVA): Sir, on behalf of Shri K. K. Tewari, I beg to lay on the-Table...

SOME HON. MEMBERS: No, no.

SHRI K. MOHAN AN (Kerala): Mr. Chairman, has she been authorised in: writing to do it? There is no Question. Hour in the Lok Sabha. What is Mr. Tewari doing? Whore is he?

SHRI LAL K. ADVANI (Madhya Pradesh): No, this should not beallowed. Mr. Tewari was not present when you called his name. He was not present and he has not communicated anything in writing.

SHRI K. MOHAN AN; This is not a market place.... (Interruptions).

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES (SHRI K. K. TEWARI): Sir, .. .(Interruptions).

SHRI K. MOHANAN: You were absent when your name was called. This i« not a market place.

SHRI RAOOF VALIULLAH (Gujarat): Mr. Chairman, technically you have not moved to the next item of the business. Before that he was present.

SHRI LAL K. ADVANI; Mr. Chairman, it is for you to judge. Basically absence of this kind should be viewed seriously.

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SHRI K. MOHANAN: Without his authorisation how could she present a paper on his behalf?

(हरियाणा) : सभापति महोदय, मैं ग्रापसे करना चाहता हं कि कैबिनेट की रिस– पांसिबिल्टी सांझी है। कोई भी मंत्री खडा होकर, चाहे प्रस्ताव रखने की बात हो. याबिल को रखने की बात हो. या क्वेश्चन का जवाब देने की बात हो. रूल यह कहता है कि मंत्री (व्यवधान)

SHRI K. MOHAN AN: Sir, you have given the ruling during the last Session that when a Minister is absent, without his authorising any other Minister, nobody could present any report or paper before the House on behalf of that Minister. Your ruling was there. In this case, the Minister is present. (Interruptions).

SHRI DTPEN GHOSH (West Bengal): Sir, I would like to say... (Interruptions).

MR. CHAIRMAN: I would like to have an informed discussion on this matter. There are two points of view. Point number one is that any Cabinet Minister, in view of the joint responsibility of the Cabinet, can represent any other Minister, any other Cabinet Minister.

#### SHRI BHAJAN LAL; Yes.

MR. CHAIRMAN; But there are rules in our House to the effect that one Minister can represent another Minister only if the latter has given it in writing. Therefore, I would like to have both the points of view completely discussed so that we may take a firm decision on this. I would now like to give the floor to Mr. Guru-padaswamy.

SHRI SURESH KALMADI (Maharashtra) Sir, your ruling is already there. (Interruptions).

SHRI K. MOHANAN; Sir. your ruling is there already. (Interruptions).

MR. CHAIRMAN; A ruling can be changed if the situation warrants it.

Now, Mr. Gurupadaswamy will present his point of view. Yes, Mr. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Karnataka): Sir, this is not a new thing in the House. The practice has been there since the very inception of Parliament that when a Minister is absent for some reason, he can authorise his colleague in writing to place before the House whatever is stated in the List of Business and that is also a convention. But, Sir, here is a case where the Minister was in the lobby and, when he was called, he was walking into the House. In the meantime, Shrimati Margaret Alva, because of high sense of duty and as a very conscientious Member of this House, tried to protect her colleague and extend her aid, and she appeared before the House and presented the Paper, laid the Paper on the Table of the House. Sir, this is a departure. She has not been asked by her colleague either orally or in writing. If it had been done even orally, this could have been excused. But she has not been asked even orally.

AN HON. MEMBER; She was.

SHRI M. S. GURUPADASWAMY: No. She was silent when I said it in the first instance!

SHRI LAL K. ADVANI; Even if she says that she had been asked orally to do so, we will accept it.

SHRI M. S. GURUPADASWAMY: Sir my colleague, Shri Advani, says that even if she were to say now that she had been asked orally, he is prepared to accept it. But I do want to go that far and give an opportunity to Mrs. Margaret Alva to have second thoughts on this issue. Therefore, Sir, this is a gross impropriety and my friend, Shri K. K. Tewari, should be careful and should express his regret for the lapse on his part in this matter.

SHRI K. MOHANAN: This is nothing less than arrogance and disrespect to the House. (Interruptions).

MR. CHAIRMAN; I uphold the point of order raised by Mr. Gurupadaswamy and we will follow the convention which has been followed before. But. as a special case, I will ask Mr. Tewari to lay the Paper on the Table of the House. Yes, Mr. Tewari.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Sir, these are bad days' for Mr. Tewari. (Interruptions).

### Report (for the year 1985) of the Comptroller and Auditor-General of! India, Union Government (Commrcieal) Part-I

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES (SHRI K. K. TEWARI); Sir. I beg to lay on the Table, under cl'ause (1) of article 151 of the Constitution a copy (in English and Hindi) of the Report of Comptroller and Auditor General of India for the year 1985, Union Government (Commercial) Part-I. [Placed in Library. See No. LT-3101/86]

MR. CHAIRMAN; You should at least say, "I am sorry."".

SHRI K. K. TEWARI; Sir, I must make it abundantly clear that I had no intention to hurt the feelings of the Member or to show any disrespect to the House.

MR. CHAIRMAN; All right. All is well that ends well! Now. Mr. Engti.

# All India Services (Study Leave) Second Amendment Regulations, 1986

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI); Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Notification G.S.R. No. 584. dated the 9th August, 1986, publishing the AH India Services (Study Leave) Second Amendment Regulations, 1986. [Placed in Library. See No. LT-3089]86.]

#### REPORT AND MINUTES OF THE **COMMITTEE ON PUBLIC** UNDER-TAKINGS

PROF. C. LAKSHMANNA (Andhra Pradesh); Sir. I beg to lay on the Table a copy (in English and Hindi) of the Twelfth Report of the Committee on Public Undertakings on Oil and Natural Gas Commission-Head Office, Survey and Exploration and Minutes of the sittings of the Committee relating thereto.

#### MESSAGE FROM THE LOK SABHA

## The Central Duties of Excise (Retrospective Exemption) Bill, 1986

SECRETARY-GENERAL; Sir, I have to report to die House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Duties of Excise (Retrospective Exemption) Bill. 1986, as passed by the Lok Sabha at its sitting held on the 20th August, 1986,

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

Sir, I lay the Bill on the Table.

#### THE DOWRY **PROHIBITION** (AMENDMENT) BILL, 1986

MR. CHAIRMAN; Before we take up Special Mentions, shall we allow the Minister to move her Bill?

SHRI LAL K. ADVANI (Madhya Pradesh); After that I would seek your permission to make a submission.